

(ख) तथा (ग) एक लाइसेन्सदार से उस के अधिकार पत्र प्राप्त व्यापारी के विरुद्ध इस आशय की शिकायत प्राप्त हुई थी कि वह चोर बाजार में कागज बेच रहा है। चूंकि यह सगड़ा लाइसेन्सदार और उस के अधिकार पत्र प्राप्त व्यापारी के बीच का है इसलिये सरकार द्वारा कोई कार्यवाही की जाने का प्रश्न ही नहीं उठता।

National Federation of Railway Porters and Vendors

2401. Shri Narendra Singh Mahida: Will the Minister of Railways be pleased to state:

(a) whether the National Federation of Railway Porters and Vendors has presented a Memorandum asking for an increase in the portage charges from 25p. to 40p. per trip and for an increase in the commission of Vendors from 12p. to 25p. and provision of educational and medical facilities to the children of porters and vendors; and

(b) if so, the reaction of Government thereto?

The Minister of State in the Ministry of Railways (Dr. Ram Subhag Singh): (a) Yes.

(b) The matter is being examined and appropriate action will be taken.

Mineral Wealth from Ocean

2402. Shri Narendra Singh Mahida: Will the Minister of Steel and Mines be pleased to state:

(a) whether Government's attention has been drawn to a publication entitled "The Biology of Seas of the U.S.S.R." by Mr. Lev Zehkevich a Lenin Prize Winning Book—wherein the author has stated that oceans contain gold, silver, nickel, cobalt, molybdenum, ferro-manganese concretion, mineral formations in the shape of cakes or globes with a high content of iron and manganese; and

(b) if so, whether Government propose to tap watery floors of ocean for mineral wealth?

The Minister of Steel and Mines (Shri Sanjiva Reddy): (a) and (b). The information is being collected and will be laid on the table of the House.

11.08 hrs.

RE: CALLING ATTENTION NOTICE

Mr. Speaker: I have received Calling Attention Notices from many hon. Members about the Chinese ultimatum to India to dismantle military installations. In the meanwhile, I have heard that the hon. Prime Minister is making a statement at 3.30 P.M. today. These can be taken up then when we will have that statement from the Prime Minister.

11.08½ hrs.

PAPERS LAID ON THE TABLE

COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

The Minister of Steel and Mines (Shri Sanjiva Reddy): Sir, I beg to lay on the Table a copy of the Coal Mines (Conservation and Safety) Amendment Rules, 1965, published in Notification No. G.S.R. 860 dated the 19th June, 1965, under sub-section (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952. [Placed in Library. See No. LT-4676/65].

AMENDMENT TO THE KERALA WEIGHTS AND MEASURES (ENFORCEMENT) RULES, 1958.

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): Sir, I beg to lay on the Table a copy of Notification No. 12563/64/M1/RD published in Kerala Gazette dated the 19th May, 1964, making certain amendment to the Kerala Weights and Measures (Enforcement) Rules, 1958, under sub-section (5) of section 43 of the Kerala Weights and Measures (Enforcement) Act, 1958, read with clause (c) (iv) of the Proclamation dated the 24th March, 1963, issued by the Vice-President discharging the functions of the President, in relation to the State